

XXVIII. Sub-regulation (5) of regulation 22 under chapter VIII shall be substituted as follows –

(5) *In respect of an employee who has superannuated or retired on or before 31st March 2025, and who seeks to avail the benefit of monthly top-up without a proportionate deduction on account of lumpsum withdrawal exercised under NPS and/or shortfall in the individual corpus as compared to the benchmark corpus, if there is any, such Subscriber shall have the option to replenish the shortfall(s) prior to submission of the claim form, in the following manner:*

(a) *In case of shortfall arising due to lumpsum withdrawal made under NPS, the amount to be replenished shall be equivalent to the percentage of lumpsum withdrawal, computed on individual corpus or benchmark corpus, whichever is lower, and units valued as per their NAV as on the date of exercising the option.*

(b) *In case of the shortfall in the individual corpus as compared to the benchmark corpus, the amount to be replenished shall be equivalent to the amount of such shortfall, and units valued as per their NAV as on the date of exercising the option.*

Provided that subscribers who exercised 100% lump sum withdrawal of the corpus under NPS shall not be eligible to avail this replenishment option in isolation.

(c) *The subscriber may choose to replenish either or both of the shortfalls referred to in clauses (a) and (b).*

XXIX. Sub-regulation (3) of regulation 23 under chapter VIII shall be substituted as follows –

(3) *The Head of Office shall keep updated the service records of such employees covered under sub-regulation (1).*

XXX. Following clause (xv a) shall be inserted after clause (xv) under sub-regulation (3) of regulation 26 under chapter VIII –

(xv a) *upon receipt of duly approved switch application from PAO, auto authorise release of differential 4% contribution along with returns computed on the default investment pattern under UPS, for the period during which the employee was under Unified Pension Scheme, from the Pool Corpus to the NPS Tier I Account of such subscriber, in accordance with these regulations;*

XXXI. Under Schedule I after the sentence **Summary of Forms contained in Schedule I following shall be inserted –**

The data, content and other details provided in these forms are indicative in nature and maybe suitably modified by PFRDA for operational purposes including the process or procedure. Also, if required, PFRDA may prescribe any additional forms.

XXXII. Form A1 under Schedule I shall be substituted with the following –

FORM A1

UNIFIED PENSION SCHEME (UPS) – SUBSCRIBER REGISTRATION FORM

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

To,

National Pension System Trust

Joint Photograph
Of
Subscriber & spouse

I, Son/Daughter of Mr/Mrs. having
joined Central Government service on and having read and fully
understood the provisions of the Unified Pension Scheme (UPS) as notified by the Central Government vide notification
F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension
System) Regulations, 2025 and Central Civil Services (Implementation of UPS under NPS) Rules, 2025, as amended from
time to time, and being eligible to opt for Unified Pension Scheme; do hereby exercise the option to be covered under
Unified Pension Scheme (UPS). I hereby request that an UPS account be opened in my name as per the particulars given
below:

1. PERSONAL DETAILS*

Salutation*	Shri / Smt / Kumari	Date of Birth*		Legally wedded Spouse Gender (if married)	Male / Female / Transgender
Applicant Name*		Place of Birth*		Spouse Name	
Father's Name		Country of Birth*		Spouse Date of Birth	
Mother's Name		PAN*		Income Range (per annum)*	Below 1 Lac / 1-5 Lac / 5-10 Lac / 10-25 Lac / 25 Lac-1 Cr / Above 1 Cr
Orphan Status*	Yes / No	Applicant Gender*	Male / Female / Transgender	Politically Exposed Person / Related to Politically Exposed Person	Yes / No
Name to appear on PRAN Card*: *Either Father's or Mother's name is mandatory	Father's Name / Mother's Name	Marital Status*	Unmarried / Married	Nominee Details*	
Proof of Identity & Address (POI/POA) (submit any one)					
ADDRESS DETAILS*					
Mobile No.*		Email*			
Bank Account Number* (Submit proof: cancelled cheque / passbook / bank statement / certificate)		Account Type*	Savings / Current		
Bank Name*		IFS Code*			
Investment Choice	Default Auto - LC 25 / LC 50 / BLC 50 / LC 75 Active – G100	Pension Fund Choice			

I agree to the terms and conditions of UPS. I certify that all information provided is correct and any changes will be informed to CRA/NPS Trust. I authorize sharing of my personal information for UPS operations.

PMLA Declaration:

I declare that my contributions are from legally assessed income. NPS Trust may verify my profile or share information with authorities. I understand that my PRAN may be closed in case of violations.

Signature / Thumb / ToE Impression*

(*LTI for males, RTI for females; toe impression if no hands)

Date: _____

Place: _____

DECLARATION BY NODAL OFFICER***EMPLOYMENT DETAILS (At Time of Exercising UPS Option)**

Date of Joining*:		Group(Optional)	A / B (Gazetted) / B (Non-Gazetted) / C / D / Other	Department*	Male / Female / Transgender
Date of Commencement of Qualifying Service*		Service*	IAS / IPS / IFS / Other(Non AIS)	Ministry*	
Date of Superannuation*:		Basic Pay*		DDO Registration Number*	
Employee Code/ID*		Pay Scale		PAO Registration Number*	Below 1 Lac / 1–5 Lac / 5–10 Lac / 10–25 Lac / 25 Lac–1 Cr / Above 1 Cr
Post/Designation		Name of Office*	Male / Female / Transgender		

Verified and certified that the details are true and correct.

It is certified that Shri/Smt/Kumari _____ is employed in this office. The details in the form have been verified as per service records. Address and KYC documents have been verified.

Signature & Name of DDO

DDO Name

DDO Registration No.

Date:

Place:

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

ACKNOWLEDGEMENT

Name of Subscriber :	
Date of receipt of application:	

XXXIII. Form A2 under Under Schedule I shall be substituted with the following –

Form A2

[See Regulation 4]

Exercise of Option by an eligible Central Government employee presently subscribed to National Pension System (NPS) for being covered under Unified Pension Scheme (UPS)

I,.....Son / Daughter of Mr. / Mrs. being a subscriber of NPS as on 01/04/2025 with permanent retirement account number (PRAN)....., having read and fully understood the provisions of Unified Pension Scheme (UPS) as notified by Central Government vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time, and being eligible to opt for Unified Pension Scheme, do hereby exercise the option to be covered under Unified Pension Scheme (UPS).

Further, I Confirm that the Nominee(s) for my existing NPS account shall continue be the Nominee(s) for the purpose of UPS Regulations.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data / details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder

Date: -----

Place: -----

Signature of Subscriber

Name-----

(To be filled and certified by the DDO based on Service records)

Employment Details (At the time of exercise of UPS option)	
Employee Code/ID	
Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	
Current month Basic Pay	
Non-Practising Allowance (NPA), if applicable	
Schedule date for next increment	

Signature & Name of DDO	Signature & Name of PAO
DDO Reg. No.	PAO Reg. No.
Date: _____ Place: _____	Date: _____ Place: _____

Note/Instruction:

- The duly signed copy of this Form shall be kept by DDO in employee's service record and a copy of the same shall be provided to the employee for his record.
- DDO shall input the Head of Office verified data in the Central Record Keeping System and in case of physical submission of form by the subscriber, the DDO shall upload a copy of this duly signed option form. PAO shall authorise and approve the option exercised by the subscriber in the CRA system through their login.

XXXIV. A new Form A3 shall be inserted after for A2 under Under Schedule I as follows –

Form A3

[See Regulation 3A]

Exercise of one-time one-way switch facility by an eligible Central Government employee presently subscribed to Unified Pension Scheme (UPS) for switching back to National Pension System (NPS)

I,.....Son / Daughter of Mr. / Mrs. being a subscriber of UPS as on _____ with permanent retirement account number (PRAN)....., having read and fully understood the provisions of Unified Pension Scheme (UPS) as notified by Central Government vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 and UPS Rules, as amended from time to time, and being eligible to switch back to NPS, do hereby exercise the option of one time one way switch facility under regulation 3A to be covered under National Pension System (NPS). I understand that this option once exercised shall be irrevocable and upon exercising of this option I relinquish all the claims and benefits under UPS and shall be shifted back to NPS .

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data / details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder

Date: -----

Signature of Subscriber

Place: -----

Name-----

(Details as recorded in the CRA system)

I.	Units corresponding to differential 4 % corpus along with returns (from date of joining UPS till date of applying for switch option,)	
II.	Value of such units in Rs.	

(To be filled and certified by the DDO based on Service records)

Employment Details (At the time of exercise of UPS option)	
Employee Code/ID	
Date of exercise of the option	
Date of Superannuation/ Resignation / Voluntary Retirement/Retirement Under FR 56	

Signature & Name of DDO	Signature & Name of PAO
DDO Reg. No.	PAO Reg. No.
Date: Place:	Date: Place:

Note/Instruction:

- The duly signed copy of this Form shall be kept by DDO in employee's service record and a copy of the same shall be provided to the employee for his record.
- DDO shall input the Head of Office verified data in the Central Record Keeping System and in case of physical submission of form by the subscriber, the DDO shall upload a copy of this duly signed option form. PAO shall authorise and approve the option exercised by the subscriber in the CRA system through their login.

XXXV. Form B1 under Under Schedule I shall be substituted with the following –

FORM B1

[See Regulation 19, 20 and 23]

Claim and Payout Form

Unified Pension Scheme (UPS) subscriber who superannuated/retired on or after 01/04/2025

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Joint Photograph
Of
Subscriber & spouse

PART -A (to be filled by the subscriber)

1. Category (any one):

I	Superannuation (After minimum 10 years of qualifying service)	
II	Voluntary Retirement (After 20 years of qualifying service as per UPS Rules)	
III	Compulsory Retirement under FR 56(j)(not as a penalty)	
IV	Retirement under FR 56 (except FR 56(j)) or Special Voluntary Retirement Scheme as per UPS Rules	
V	Technical Resignation or Absorbtion (After minimum 10 years of qualifying service as per UPS Rules)	
VI	Compulsory Retirement (as a penalty as per UPS Rules)	
VII	Exonerated from Departmental or Judicial Proceedings (as per UPS Rules)	

2. Detail of Subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service			
Gender		Date of cessation of employment (Superannuation/ Retirement/Resignation)		Deemed date of Superannuation	
Date of Exoneration from Departmental/Judicial Proceedings (for category VIII)*					
DDO (<i>office name</i>)		PAN		Ministry/Department (<i>from where retired</i>)	
PAO (<i>office name</i>)					

3. KYC details:

Document (<i>one of the documents</i>)	Document Type	Identification number	Validity (<i>in case of Passport and Driving License</i>)
Aadhaar* /Driving License/ Passport/Voter ID/CKYC ID/ Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of legally wedded spouse as on date of cessation of employment(for category I to VII):

Name		PAN*	
DOB		Aadhaar No.*	
Gender			
Mobile No.		E-mail Id	

7. Details of Bank account:

Type of Bank A/c	<input type="checkbox"/> Joint with legally wedded Spouse as on date of superannuation <input type="checkbox"/> Single (only in the absence of a legally wedded Spouse as on date of superannuation)	Bank A/c No.	
Bank Name		IFSC	
Note: Please ensure that the Government servant is the Primary Account holder in the Joint Account.			

8. Final withdrawal percentage – (can be availed upto 60% of corpus)

I desire to opt for final withdrawal (applicable where subscriber had not availed UPS benefits)% of individual corpus
I am exercising this option being fully aware that the final withdrawal will proportionately reduce the assured payout.	

Declaration:

I _____ Son/Daughter of Mr./Mrs. _____ a subscriber of Unified Pension Scheme (UPS) with PRAN----- and have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, and applicable UPS Rules as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification, Rules and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

Additional Declaration (for Category VII) :

I _____ Son/Daughter of Mr./Mrs. _____ a subscriber of Unified Pension Scheme (UPS) with PRAN----- hereby declare that I have been exonerated from Departmental/Judicial Proceedings vide OM _____ dated _____ and I am eligible to avail benefits under UPS in terms of the aforesaid notification, Rules and Regulations. To receive the UPS benefits, I agree to pay ___%(minimum 40%) of amount of my benchmark corpus as on date of my superannuation, along with applicable interest, as calculated by HOO. I certify that the information given above is true and correct.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)
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1. Details for calculation of UPS benefits payable to subscriber:

I.	Individual Corpus (IC): Value of corpus as on date of cessation of employment	
II.	Benchmark Corpus (BC) (as on date of cessation of employment)	
III.	Excess/shortfall of Individual Corpus vis-a-vis Benchmark Corpus (IC-BC)	
IV.	Final withdrawal (FW in %)	

PART -C (to be filled by the DDO in the CRA system)
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1. Employment Details as per service record:

i	File no	
ii	Employee Code/ID	
iii	Date of commencement of qualifying service (<i>Qualifying Service as determined by HOO</i>)	
iv	Date of cessation of employment(Superannuation/Retirement/Resignation)	
v	Length of Qualifying service in months (Q)	
vi	Length of qualifying service in completed half years (L) (<i>fraction to be ignored</i>)	
vii	Percentage Reduction in Payout (in case of compulsory retirement as penalty – as determined by competent Authority as per UPS Rules)	
viii	Amount including interest to be paid back by subscriber exonerated from Dept/Judicial Proceedings to claim by UPS benefits as determined by HOO as per UPS Rules(Category VII)	
ix	Date of Start of monthly Admissible Payout (in case of Superannuation / Voluntary Retirement/ Retirement under FR 56(except FR 56(j))/Technical Resignation/Absorbtion/Exonerated from Dept Proceedings: <i>From next day of superannuation,</i> in case of Compulsory Retirement as Penalty/ Retirement under FR 56(j): <i>From next day of Retirement</i>)	

2. Basic Pay details for last 12 months before cessation of employment (for Category 1 to VII):

	Basic Pay	NPA (<i>non-practicing allowance granted to medical officer in lieu of private practice</i>)	Total (Basic pay +NPA)		Basic Pay	NPA (<i>non-practicing allowance granted to medical officer in lieu of private practice</i>)	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			

Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. Salary details of last month before cessation of employment(for category I-VII):

Month/Year	Basic Pay (includes non-practicing allowance granted to medical officer in lieu of private practice) if any) (BP)	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by subscriber in **Part-A**, details of employment and salary i.e., qualifying service, last basic pay, average basic pay, superannuation/retirement date, legally wedded spouse details on the date of superannuation, which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO

DDO Name	DDO Registration No.
Date:	Place:

Form B1
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)

To,

National Pension System Trust
(address to be added) – system

Joint Photograph of
Subscriber & spouse

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Subscriber Category (any one):

I	Superannuation (After minimum 10 years of qualifying service)	
II	Voluntary Retirement (After 20 years of qualifying service as per UPS Rules)	
III	Compulsory Retirement under FR 56(j)(not as a penalty)	

IV	Retirement under FR 56 (except FR 56(j)) or Special Voluntary Retirement Scheme as per UPS Rules	
V	Technical Resignation or Absorbtion (After minimum 10 years of qualifying service as per UPS Rules)	
VI	Compulsory Retirement (as a penalty as per UPS Rules)	
VII	Exonerated from Departmental or Judicial Proceedings	

2. Details of subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service			
Gender		Date of cessation of employment (Superannuation/Retirement/Resignation)		Deemed date of Superannuation	
Date of Exoneration from Departmental/Judicial Proceedings (for category VIII)*					
DDO (<i>office name</i>)		PAN		Ministry/Department (<i>from where retired</i>)	
PAO (<i>office name</i>)					

3. Details of legally wedded spouse on the date of cessation of employment(for category I to VII):

Name		PAN	
DOB		E-mail Id	
Gender		Mobile No.	

4. Details of Bank account:

Bank A/c No.		Bank Name		IFSC	
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5. Details of Employment & Salary:

I.	Length of Qualifying service in number of months	
II.	Average of last 12 Months basic pay	
III.	Last month salary (Basic Pay + DA)	
IV.	Length of qualifying service in completed six months	
V.	Reduction(%) in payout(in case of Compulsory Retirement as penalty)	
VI.	Percentage of benchmark corpus paid back by subscriber exonerated from Dept/Judicial Proceedings to claim by UPS benefits (Category VII)	
VII.	Date of start of monthly admissible Payout	

Sanction of Admissible UPS Benefits payable to Subscriber**6. UPS Benefits payable to Subscriber:**

I.	Lump-sum payment	
II.	Excess, if any, of Individual Corpus <i>vis-a-vis</i> Benchmark Corpus	
III.	Final Withdrawal amount	
IV.	Admissible Payout	
V.	Reduction in payout(in case of Compulsory Retirement as penalty)	
VI.	Revised admissible payout(in case of Compulsory Retirement as penalty)	
VII.	DR amount on admissible payout/revised admissible payout	
VIII.	Arrears of admissible Payout and applicable DR (including interest for subscribers exonerated from dept/judicial proceedings)	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

**Copy to,
To Subscriber
(address and email and mobile) – over email**

Instructions to fill the form**PART – A**

- All fields are mandatory, unless marked with Asterisks.
- Please fill the details of the subscriber as per the service records.
- Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
- Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
- The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
- The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
- The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
- In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form**By Claimant:**

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of PAN Card of claimant.
- iii. KYC documents of claimant
- iv. One joint photograph
- v. Specimen signature of claimant

By DDO:

- vi. Copy of the document containing employment details verified by HOO
- vii. Copy of the signed Form by subscriber (in case the form submitted by subscriber in physical mode)

XXXVI. Form B5 under Schedule I shall be substituted with the following –

FORM B5

[See Regulation 19, 20 and 23]

Claim and Payout Form

Spouse of the deceased Unified Pension Scheme (UPS) subscriber who superannuated/retired on or after 01/04/2025 or in service death of subscriber and eligible for UPS benefits and subscriber had not availed benefits under UPS

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Photograph
of
Spouse

PART -A (to be filled by the spouse)

1. Category

I	Superannuation/ Technical Resignation / Voluntary Retirement/Retirement Under FR 56	
II	In Service Death – Lumpsum payment of IC	
III	In Service Death – UPS Benefits (option available to legally wedded spouse - if subscriber had completed 20 years of qualifying service)	

2. Details of deceased Subscriber:

Name		PAN No	
Gender		Date of Superannuation/ Technical Resignation / Voluntary Retirement/Retirement Under	

		FR 56	
PRAN No.		Date of death (as per death certificate)	
Date of joining service			

3. Details of legally wedded spouse as on date of cessation of employment:

Name		PAN	
DOB		Gender	

4. Details of Nominee(if legally wedded spouse not available – only for category II):

Name		PAN	
DOB		Gender	
Name		PAN	
DOB		Gender	

5. KYC Details:

Document (one of the documents)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar * / Driving License / Passport/Voter ID/CKYC ID/ Letter issued by NPR			

6. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/ District	
State		Pin Code	
Country			

7. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

8. Details of Bank a/c of spouse for credit of UPS benefits:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

9. Final withdrawal percentage – (can be availed upto 60% of corpus for category I and III)

I desire to opt for Final withdrawal (applicable where subscriber had not availed UPS benefits)% of individual corpus
I am exercising this option being fully aware that the final withdrawal will proportionately reduce the assured payout.	

Declaration (in case Lumpsum payment of IC opted for in service death - Category II):

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, and applicable UPS Rules as amended from time to time. I hereby declare that I am claiming the payment of Individual Corpus in lumpsum and shall not be eligible for any other UPS benefits in terms of the aforesaid notification, Rules and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

Declaration by Nominee(s)**(in case Lumpsum payment of IC opted for in service death - Category II):**

I _____ Son/Daughter of Mr./Mrs. _____ being the nominee of the subscriber of Unified Pension Scheme (UPS) with PRAN----- have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, and applicable UPS Rules as amended from time to time. I hereby declare that I am claiming the payment of Individual Corpus in lumpsum and shall not be eligible for any other UPS benefits in terms of the aforesaid notification, Rules and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

Declaration(Category I and III):

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I hereby authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)**1. Details for calculation of UPS benefits payable to deceased subscriber:**

I.	Individual Corpus (IC): Value of corpus as on date of Cessation of employment	
II.	Benchmark Corpus (BC) (on date of superannuation/retirement)	
III.	Excess/shortfall of Individual Corpus vis-a-vis Benchmark Corpus (IC-BC)	
IV.	Final withdrawal (FW in %)	

PART -C (to be filled by the DDO in the CRA system)**1. Employment Details as per service record:**

i.	File no	
ii.	Employee Code/ID	
iii.	Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	
iv.	Date of cessation of employment(Superannuation/Retirement/Technical Resignation/Voluntary Retirement/Retirement Under FR 56/Death)	
v.	Length of Qualifying service in months (Q)	
vi.	Length of qualifying service in completed half years (L) (fraction to be ignored)	
vii.	Date of Start of monthly Admissible Payout (in case of Superannuation / Voluntary Retirement/ Retirement under FR 56(except FR 56(j))/Technical Resignation/Absorbtion/Exonerated from Dept Proceedings: From next day of superannuation, in case of Compulsory Retirement as Penalty/ Retirement under FR 56(j): From next day of Retirement)	
viii.	Date of Start of family Payout to spouse (immediately upon demise of subscriber)	

2. Basic Pay details for last 12 months before cessation of employment(For Category I and III) :

	Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)		Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			
Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. Salary details of last month before cessation of employment (For Category I and III) :

Month/Year	Basic Pay (includes non-practicing allowance granted to medical officer in lieu of private practice) if any) (BP)	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by spouse/nominee of deceased subscriber in **Part-A**, details of employment, legally wedded spouse on the date of superannuation/retirement/resignation, date of death of subscriber/ details of nominee which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO

DDO Name

DDO Registration No.

Date:

Place:

Form B5 (Part D) UPS Payout Order (UPO) issued by PAO <i>(System Generated)</i>

To,

National Pension System Trust
(address to be added) – system

Photograph
of
Spouse

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of deceased subscriber:

Name		PRAN No.		Date of death <i>(as per death certificate)</i>	
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2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. Details of Nominee(if legally wedded spouse not available – only for category II):

Name		PAN	
DOB		Gender	
Name		PAN	
DOB		Gender	

4. Details of Employment & Salary(For Category I and III):

I.	Length of Qualifying service in number of months	
II.	Average of last 12 Months basic pay	
III.	Last month salary (Basic Pay + DA)	
IV.	Length of qualifying service in completed six months	
V.	Date of start of monthly admissible Payout	
VI.	Date of start of family Payout to spouse (immediately on demise of subscriber)	

Sanction of Admissible UPS Benefits payable to Spouse**5. UPS Benefits payable to Spouse:**

Individual Corpus Payment(only for Category II)*	
Lumpsum Payment	
Excess, if any, of Individual Corpus <i>vis-a-vis</i> Benchmark Corpus	
Final Withdrawal (if opted)	
Monthly Family Payout	
DR amount on family payout	
Arrears upto date of commencement of Family Payout (including arrears of monthly payout and DR on admissible payout)	
i) Payable to subscriber till the date of demise of subscriber	
ii) Payable to Spouse after date of demise of subscriber	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

**Copy to,
To Subscriber
(address and email and mobile) – over email**

Instructions to fill the form**PART – A**

- All fields are mandatory, unless marked with Asterisks.
- Please fill the details of the subscriber as per the service records.
- Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
- Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
- The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
- The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
- The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
- In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

* Upon claiming of Individual corpus as Lumpsum, the subscriber/spouse/nominee shall not be eligible for payment any other UPS benefits

List of Documents to be attached with this form**By Claimant:**

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of Death certificate of deceased Government Subscriber
- iii. Copy of PAN Card of claimant.
- iv. KYC document of claimant
- v. One photograph
- vi. Specimen signature of claimant

By DDO:

- vii. Copy of the document containing employment details verified by HOO
- viii. Copy of the signed Form by claimant

XXXVII. A new Form C1 shall be inserted after form B6 under Under Schedule I as follows –

FORM C1**Individual Corpus Payout form**

For subscribers not eligible to claim Unified Pension Scheme (UPS) benefits

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Joint Photograph
Of
Subscriber & spouse

PART -A (to be filled by the subscriber)**1. Category (any one):**

I	Resignation (other than technical resignation)	
II	Technical Resignation/Absorbtion(before 10 years of qualifying service)	
III	Dismissal or Removal from Service	
IV	Pending Departmental or Judicial Proceedings (as per UPS Rules)	
V	Superannuation(before 10 years of qualifying service)	

2. Detail of Subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service			
Gender		Date of cessation of employment		Date of initiation of Departmental/Judicial Proceedings(for category IV)	

DDO (<i>office name</i>)		PAN		Ministry/Department (<i>from where retired</i>)	
PAO (<i>office name</i>)					

3. Details of Nominee(if subscriber is not alive):

Name		PAN	
DOB		Gender	
Name		PAN	
DOB		Gender	

4. KYC details:

Document (<i>one of the documents</i>)	Document Type	Identification number	Validity (<i>in case of Passport and Driving License</i>)
Aadhaar* /Driving License/ Passport/Voter ID/CKYC ID/ Letter issued by NPR			

5. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/District	
State		Pin Code	
Country			

6. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

7. Details of Bank account:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

Declaration:

I _____ Son/Daughter of Mr./Mrs. _____ a subscriber of Unified Pension Scheme (UPS) with PRAN----- and have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, and applicable UPS Rules as amended from time to time. I hereby declare that I am claiming the payment of Individual Corpus in lumpsum as I am not eligible for the benefits under UPS in terms of the aforesaid notification, Rules and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

Declaration by Nominee(s)

(In case subscriber was not eligible for UPS benefits but has deceased before receiving individual corpus in lumpsum) :

I _____ Son/Daughter of Mr./Mrs. _____ being the nominee of the subscriber of Unified Pension Scheme (UPS) with PRAN-----, have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025, PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, and applicable UPS Rules as amended from time to time. I hereby declare that I am claiming the payment of Individual Corpus in lumpsum as the subscriber has deceased and was not eligible for the benefits under UPS in terms of the aforesaid notification, Rules and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)

1. Details for calculation of UPS benefits payable to subscriber:

I.	Individual Corpus (IC): Value of corpus as on date of cessation of employment	
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PART -C (to be filled by the DDO in the CRA system)
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1. Employment Details as per service record:

i	File no	
ii	Employee Code/ID	
iii	Date of commencement of qualifying service (Qualifying Service as determined by HOO)	
iv	Date of cessation of employment	

Certified that the details provided by subscriber/nominee in **Part-A** and details of employment, which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO	
DDO Name	DDO Registration No.
Date:	Place:

Form C1**(Part D)**

Individual Corpus Payout order issued by PAO

(System Generated)

To,

**National Pension System Trust
(address to be added) – system**

Joint Photograph of
Subscriber & spouse

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Subscriber Category (any one):

I	Resignation (other than technical resignation)	
II	Technical Resignation/Absorbtion(before 10 years of qualifying service)	
III	Dismissal or Removal from Service	

IV	Pending Departmental or Judicial Proceedings (as per UPS Rules)	
V	Superannuation(before 10 years of qualifying service)	

2. Details of subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service			
Gender		Date of cessation of employment		Date of initiation of Departmental/Judicial Proceedings(for category IV)	
DDO (<i>office name</i>)		PAN		Ministry/Department (<i>from where retired</i>)	
PAO (<i>office name</i>)					

3. Details of Bank account:

Bank A/c No.		Bank Name		IFSC	
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4. Details of Employment:

i	File no	
ii	Employee Code/ID	
iii	Date of commencement of qualifying service (<i>Qualifying Service as determined by HOO</i>)	
iv	Date of cessation of employment	

Sanction of Individual Corpus payable to Subscriber**5. Amount payable to Subscriber:**

I.	Individual Corpus Payment	
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Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of Individual Corpus payout order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

Copy to,
To Subscriber
(address and email and mobile) – over email